- I. A copy (in English and Hindi) of the following Notification of the Ministry of Finance (Department of Economic Affairs) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Trans fer of Undertakings) Act, 1970, to gether with a corrigendum and state ment giving reasons for the delay in laying the Notifications:—
 - United Bank Notification No. 1/95 dated the 22nd July, 1995 publishing the UNITED BANK OF INDIA Officer Employees Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1994.
 - (2) Indian Bank Notification No. SRC/223/50 dated the 23rd September, 1995 publishing the Indian Bank Officer Employees Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulation, 1995.

(Placed in Library. See No. LT-254/96]

II. A copy (in English and Hindi) of the State Bank of India, Notifica tion No. SBD No. 5/1996, dated the 8th February, 1996, publishing the State Bank of Bikaner and Jaipur/Hyderabad/Indore/Mysore/Patiala/Saurashtra/Travancore (Of ficers) Service Regulations, 1979, under sub-section (4) of Section 63 of the State Bank of India (Subsidi ary Banks) Act, 1959, together with a Statement giving reasons for de lay in laying the Notification.

[Placed in Library. See No. LT-255/96]

III. (a) A copy (in English and Hindi)
of the Ministry of Finance
(Department of Revenue)
Notification G.S.R. No. 271(E),
dated the 8th July, 1996, to impose
anti-dumping duty on Dead Burnt
Magnesite.

- exported from People's of Re public of China, under Section 10 of the Customs Tariff Act, 1975, together with an Ex planatory Memorandum thereon.
- III. (b) A copy (in English and Hindi)
 of the following Notifications
 of the Ministry of Finance
 (Department of Revenue)
 under Section 159 of the Cus
 toms Act, 1962, together with
 an Explanatory
 Memorandum:—
 - (1) G.S.R. No. 139 (E) dated the 20th March, 19% publishing the Customs and Central Excise Duties Drawback (Amendment) Rules, 1995.
 - (2) G.S.R. No. ,247 (E) dated the 17th June, 1996.
 - (3) G.S.R. No. 248 (E) dated the 17th June, 1996.
 - (4) G.S.R. No. 249 (E) dated the 19th June, 1996.

Report and Accounts (1993-94) of the Indian Airlines Ltd., New Delhi and related papers.

[Placed in Library. See No. LT-256/%]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND THE MINISTER OF STATE IN THE M/O PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): Madam On behalf of Shri CM. Ibrahim, I lay on the Table—

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report and Accounts of the Indian Airlines Limited, New Delhi, for the year 1993-94, together with the Auditors' Report on the Accounts and the comments of the Comptroller

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and Auditor ceneral of India thereon.

- (it) Statement by Government accepting the above Report.
- II. Statement (in English and Hindi) giving reasons for the delay in lav ing the papers mentioned at (I) above.

[Placed in Library. See No. LT-163/96]

MESSAGES FROM THE LOK SABHA

- (I) The Appropriation (Vote on Account) No. 2 Bill, 1996
- (II) The Appropriation (No. 2) Bill, 1996.

SECRETARY-GENERAL: Madam, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the' Lok Sabha:-

> (I) "In accordance with the provisions of the rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Vote on Account) No. 2 Bill, 1996, as passed by Lok Sabha at its sitting held on the 26th July, 1996.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(II)

"In accordance with the provisions of the rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 2) Bill, 19%, as passed by Lok Sabha at its sitting held on the 26th July, 1996.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Madam, I lay a copy of each of the Bills on the Table.

THE DEPUTY CHAIRMAN: We will now take up the Conservation of the Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1996.

THE CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF **SMUGGLING ACTIVITIES** (AMENDMENT) BILL, 1996

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Madam, I beg to move that the Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, as passed by Lok Sabha, be taken into consideration by this House.

The Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 (COFEPOSA in short) was enacted to provide for preventive detention in certain cases for the purposes of:—

- (a) Conservation and augmentation of foreign exchange; and
- (b) Prevention of smuggling activities and for matters connected therewith.

In recent years, India has been facing a serious problem on smuggling activities at international airports and sea ports. The menace of smuggling has not abetted in any way despite the import of 5 kilograms of gold and 100 kilograms of sliver per passenger allowed by Government on payment of nominal custom duty in convertible foreign exchange. Even though a number of measures under the Customs Act. 1962 have been taken in the past namely, adjudication and prosecution proceedings, and the provisions preventive detention under COFEPOSA Act, 1974, smuggling continues to be a serious problem to our economy.